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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 462/(MAH)/2017
M.A. No. 77/2018

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

NAME OF THE PARTIES: M/s. Videocon D2h Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	JANAKI GUARAKADAS	SENIOR ADVOCATE	
2.	ALPANA GHONE	ADVOCATE	
3.	PRAVIR SHETTY	ADVOCATE	
4.	PRATEEK MISHRA	ADVOCATE	
5.	MANSI JHAVERI	ADVOCATE	

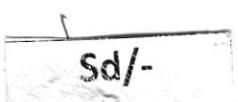
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Law Offices.

ORDER
MA 77/2018 IN CSP 462/230-232/NCLT/MB/MAH/2017
CSP 471/230-232/NCLT/MB/MAH/2017

On MA 77 of 2018 filed for the condonation of delay in filing the order before the ROC, it appears to us that the aggrieved has to file application before Central Government and not before NCLT. For there being no provision for condonation of delay by NCLT under section 460 and for this Bench not being conferred with the jurisdiction to condone the delay and filing order before ROC, this application is hereby dismissed with liberty to file in accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)